

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No. _____/2026
(@ Diary No. 33603/2026)

NARAYANI RESOURCES PVT LTD

APPELLANT(S)

VERSUS

ESSAR POWER GUJARAT LTD

RESPONDENT(S)

ORDER

1. Delay condoned.
2. Having heard learned counsel for the appellant and on perusal of the materials on record, we are not inclined to entertain the present Civil Appeal.
3. Accordingly, the Civil Appeal is dismissed.
4. Pending application(s), if any, shall stand disposed of.

.....J.
[NONGMEIKAPAM KOTISWAR SINGH]

.....J.
[K. VINOD CHANDRAN]

NEW DELHI;
08th JULY, 2026.
AK

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 33603/2026

[Arising out of impugned final judgment and order dated 10-04-2026 in CAAT(I) No. 158/2026 passed by the National Company Law Appellate Tribunal]

NARAYANI RESOURCES PVT LTD

Appellant(s)

VERSUS

ESSAR POWER GUJARAT LTD

Respondent(s)

(IA No. 186018/2026 - CONDONATION OF DELAY IN FILING
IA No. 186021/2026 - STAY APPLICATION)

Date : 08-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

[Partial Court Working Days Bench]

For Appellant(s): Mr. Saurav Agarwal, Adv.
Ms. Rooh-e-hina Dua, AOR
Mr. Ajay Sharma, Adv.
Ms. Nikita Rathi, Adv.
Ms. Anusha Sinha, Adv.
Mr. Shivam Gandhi, Adv.

For Respondent(s): Mr. Navin Pahwa, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Ms. Geetika Sharma, Adv.
Mr. Shashwat Singh, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. The Civil Appeal stands dismissed in terms of the signed order placed on the file.
3. Pending application(s), if any, shall stand

disposed of.

**(ABHINAV KUMAR)
COURT MASTER (SH)**

**(NIKITA SINGH)
COURT MASTER (NSH)**